

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (L). No. 1082 of 2015

-----

Employers in relation to the Management of Mosabani Group of Mines  
Of M/s Hindustan Copper Ltd. ... ..Petitioner

**-Versus-**

Their Workmen being represented by Secretary, Jharkhand Khan Theka  
Mazdoor Union, through Sri Lakhhan Hansda & Anr. ... ..Respondents

With

W.P.(L) No.2831 of 2017

The Workmen represented by the Jharkhand Khan Thikha Mazdoor  
Union through Lakhhan Hansda. ... ..Petitioner

**-Versus-**

Employers in relation to the Management of Mosabani Group of Mines  
Of M/s Hindustan Copper Limited & Anr. ... ..Respondents

-----

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Anoop Kumar Mehta, Advocate  
[ in W.P.(L) No.1082 of 2015]  
For the Respondent : Mr. Rajendra Krishna, Advocate  
Mr. Faiz- Ur Rahman, Advocate.  
[in W.P. (L) No.1082 of 2015]  
For the Petitioner : Mr.Rajendra Krishna, Advocate  
Mr. Faiz- Ur Rahman, Advocate.  
[in W.P. (L) No. 2831 of 2017]  
For the Respondent : Mr. Anoop Kumar Mehta, Advocate  
[in W.P. (L) No. 2831 of 2017]

-----

**I.A.No.1736 of 2017 & I.A.No.8273 of 2019 in W.P.(L) No.1082 of 2015**

**08/ 09.07.2020**

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

**I.A.No.1736 of 2017**

The present Interlocutory Application has been preferred for vacating the interim order dated 19.5.2016 by which the operation of award dated 24.9.2014 passed by the Central Government Industrial Tribunal-1, Dhanbad has been stayed.

Mr. Rajendra Krishna, learned Counsel for the respondent-workmen assisted by Mr. Faiz- Ur Rahman vehemently opposing the stay granted by this Court submits that the stay is based on wrong facts and as such it should be vacated.

However, this Court is not inclined to entertain the argument advanced by Mr. Rajendra Krishna at present. The petition seeking vacation of stay is hereby dismissed.

Consequently, I.A.No.1736 of 2017 stands dismissed.

**I.A.No.8273 of 2019**

Learned Counsel for the petitioner has not pressed the instant Interlocutory Application.

Accordingly, I.A.No.8273 of 2019 is dismissed as not pressed.

**W.P. (L). No. 1082 of 2015 & W.P.(L) No.2831 of 2017**

Admit.

Let these cases be listed in the month of November, 2020.

Till then, interim order dated 19.05.2016 shall remain in force.

**(Dr. S.N. Pathak, J.)**

P.K.S.